

**IN THE NATIONAL GREEN TRIBUNAL**  
SOUTHERN ZONE, KALAS MAHAL, CHENNAI  
**ORIGINAL APPLICATION NO. 15/2024 (SZ)**  
[EARLIER OA 731/2023(PB)]

**IN THE MATTER OF:**

**Tribunal on its own motion  
SUO MOTU based on the  
News Item in Deccan Herald  
Dt 02.12.2023 titled “Save  
Sharavathi River from illegal  
sand mining Activista urge  
Karnataka CM  
Siddaramaiah”**

... .. Applicant

VERSUS

**Principal Secretary,  
Environmental, Karnataka  
and Ors**

... .. Respondents

**Previous D.o.H: 25.03.2025**

**Next D.o.H: 23.06.2025**

**I N D E X**

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**MUKESH KUMAR**  
Advocate for R2 KSPCB

*Lex Regula LLP*

Email: LexRegula@gmail.com

Mobile: +91-9211059000

Place: New Delhi  
eFiled on: 01.06.2025

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE,  
chennai

Original application No.15/2024(SZ)

Earlier O.A.No.731/2023 (PB)

In the matter of:

Tribunal on its own motion SUO MOTO

“ Save Sharavathi river from illegal sand mining: Activists

Urge Karnataka CM Siddaramaiah

With

Principal Secretary

Department of Environment

Government of Karnataka

Bengaluru & Ors

Respondents

**AFFIDAVIT ON BEHALF OF THE RESPONDENT KSPCB**

I, V Ramesh, S/o.Late A.Vittal Rao, Aged 59 years, working as Regional Officer, Shivamoga, Karnataka State Pollution Control Board (KSPCB), Plot No.156, Auto Complex Industrial Area, Shivamogga-577204, Karnataka, do hereby solemnly affirm and state on oath as follows:

1. That the deponent is working with Respondent KSPCB and as such, I am well conversant with facts and circumstances of the present case on the basis of the information derive from the official records and hence, I am



No. of Corrections Nil

competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent KSPCB.

2. That the instant Affidavit is being filed with respect to Sand mining. The Board has not granted any permission or consent to mine the sand at Sharavathi River Basin. Further, District Administration of Shimoga has constituted District Task force Committee under the supervision of Deputy Director Mines & Geology, Shimoga for controlling of illegal sand mining.
3. That it is respectfully submitted that the answering respondent KSPCB will be obliged to provide any additional information if so required by this Hon'ble Tribunal and hereby submits this affidavit for kind consideration.

That I have read and understood the contents of this Affidavit. The same has been drafted by my counsel under my instructions and the same are true and correct as per the official records available in the office.

  
Deponent

VERIFICATION

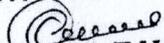
Verified at <sup>Shimoga</sup> on this 22 day, May 2025 that the contents of the above Affidavit are true and correct to the best of my Knowledge and official documents. No part of it is false and nothing material has been concealed therefrom.

  
ASHOK  
S/o K. Vittal



  
Deponent

SWORN TO BEFORE ME

  
PRAMILA T.H. B.A., LL.B.,  
NOTARY,  
SHIVAMOGGA CITY  
Date: 22/5/2025

No. of Corrections 0

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